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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 20<sup>th</sup> OF MAY, 2024**

**WRIT PETITION No. 12621 of 2024**

**BETWEEN:-**

**MAHENDRA KUMAR AHIVASI S/O LATE DWARKA PRASAD AHIWASI, AGED ABOUT 45 YEARS, OCCUPATION: PRATHMIK SHIKSHAK AT GOVERNMENT EKIKRAT M.S. PODI KALA BLOCK PATAN DISTRICT JABALPUR (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI ANIRUDDH PANDEY - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH PRINCIPAL SECRETAR SCHOOL EDUCATION DEPARTMENT VALLABH BHAWAN, BHOPAL (MADHYA PRADESH)**
- 2. COMMISSIONER, DIRECTORATE PUBLIC INSTRUCTION GOUTAM NAGER BHOPAL (MADHYA PRADESH)**
- 3. DISTRICT EDUCATION OFFICER, JABALPUR DISTRICT JABALPUR (MADHYA PRADESH)**
- 4. BLOCK EDUCATION OFFICER PATAN DISTRICT JABALPUR (MADHYA PRADESH)**
- 5. DISTRICT PROJECT COORDINATOR JABALPUR DISTRICT JABALPUR (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI VIVEK SHARMA - DEPUTY ADVOCATE GENERAL)***

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

Advocate for the petitioner prays for withdrawal of this petition with a liberty to file an appeal against the impugned order.

Accordingly, it is directed that if the petitioner files an appeal against the impugned order within a period of fifteen days from today, then the appellate authority shall decide such appeal without adverting to the aspect of limitation, within a further period of thirty days, therefrom in accordance with law on its own merits.

With the aforesaid observation, the petition is disposed of as withdrawn.

**(VIVEK AGARWAL)**  
**JUDGE**

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